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SECOND COUNCIL OF STATE, 1926



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COUNCIL OF STATE.

Friday, 19th March, 1926.

The Council met in the Council Chamber at Eleven of the Clock, the Honourable the President in the Chair.

MEMBER SWORN.

The Honourable Sardar Shivdev Singh Oberoi (Punjab: Sikh).

MESSAGE FROM HIS EXCELLENCY THE GOVERNOR GENERAL.

THE HONOURABLE THE PRESIDENT: I have a Message for the Council from His Excellency the Governor General.

(Honourable Members received the message standing.)

"In pursuance of sub-section (3) of section 63A of the Government of India Act, I, Rufus Daniel, Earl of Reading, hereby require the attendance of the Members of the Council of State in the Legislative Assembly Chamber at Delhi at 11 O'Clock on Thursday, the 25th of March, 1926.

(Signed) READING, Viceroy and Governor General."

BILLS PASSED BY THE LEGISLATIVE ASSEMBLY LAID ON THE TABLE.

THE SECRETARY OF THE COUNCIL: Sir, in accordance with Rule 25 of the Indian Legislative Rules, I lay on the table copies of the following Bills which were passed by the Legislative Assembly at their meeting held on the 17th March, 1926:

- 1. A Bill to provide for the regular submission of returns of quantities of cotton goods manufactured and cotton yarn spun in British India.
- 2. A Bill to define in certain cases the rights of legal practitioners to sue for their fees and their liability to be sued in respect of negligence in the discharge of their professional duty.
- 3. A Bill to amend the law relating to the appointment of Legal Practitioners in civil suits, and for this purpose further to amend the Code of Civil Procedure, 1908.
- 4. A Bill to provide for the maintenance of the works established to supply drinking water in bulk for the urban area of the city of Delhi, and for that purpose to constitute a joint water board to undertake such maintenance.

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[Secretary of the Council.]

- 5. A Bill further to amend the Indian Income-tax Act, 1922, for certain purposes.
- 6. A Bill further to amend the Indian Divorce Act.
- 7. A Bill further to amend the Indian Factories Act, 1911.
- 8. A Bill to explain certain provisions of the Transfer of Property Act, 1882.

MESSAGE FROM THE LEGISLATIVE ASSEMBLY.

THE SECRETARY OF THE COUNCIL: Sir, a message has been received from the Legislative Assembly, which runs as follows:

- "Sir, in accordance with Rule 36 (1) of the Indian Legislative Rules I am directed to inform you that the amendments made by the Council of State in the following Bills were taken into consideration by the Legislative Assembly at their meeting held on the 17th March, 1926, and that the Assembly have agreed to the amendments.
 - 1. The Indian Trade Unions Bill,
 - 2. The Legal Practitioners (Amendment) Bill.
 - 3. The Madras Civil Courts (Amendment) Bill."

INDIAN TARIFF (AMENDMENT) BILL.

THE HONOURABLE MR. D. T. CHADWICK (Commerce Secretary): Sir, I beg to move that the Bill further to amend the Indian Tariff Act, 1894, as passed by the Legislative Assembly, be taken into consideration.

This is a very small Bill and the number of items included in it are few. The object of the Bill is briefly to improve to some extent our Tariff Schedules. The reasons for these improvements are, generally speaking, either administrative convenience or so to alter the wording of the Tariff Schedules to make them more convenient for the trade and industry in the country. The total effect on revenue of the changes proposed in this Bill will be very small. I do not think I need delay the House by going into details on each head of these different items, the reasons for the changes have been very fully explained in the Statement of Objects and Reasons. Amongst those which are merely directed towards administrative convenience, I will cite a change in the duty on saccharine, the change in the definition in regard to fire-arms and the changes in regard to duties on hand-looms and spare parts of hand-looms. The reduction which is proposed in the duty on saccharine is really designed to discourage smuggling and to help us to get some revenue from imports of saccharine. Three years ago, the Council will remember, the duty on saccharine was raised to the extent of Rs. 20 a lb. Since then, as I have explained in answer to a question in this Council, the amount of saccharine imported last year on which duty was paid was 13 lbs. and in the year before 11 lbs. In spite of that saccharine is still selling freely in the large cities in India. The article is at present smuggled into the country. The amendment in regard to fire-arms is directed to making our definition of fire-arms and weapons in the Tariff Schedule agree with the definitions in the rules under the Arms Act, the object being that only on those classes and kinds of weapons for which under the Arms Rules a license is required should high duties be imposed. Smaller weapons for the possession of which the Home

Department do not require people to take out a license will now come in merely as toys, etc., under a 15 per cent. ad valorem duty. The amendment in regard to hand-looms and parts of hand-looms will facilitate much of the work in the customs offices. At present under our definition machinery, parts of machines which cannot be adapted or are not adaptable for use on machines worked by hand or by animal labour come in at 21/2 per cent. There are, however, a certain number of spare parts used in the textile industry which can be used either on power-driven machinery in large mills or on hand-looms, and those at present are subject to 15 per cent. It is therefore necessary for customs officers to determine whether any of those spare parts which are imported are solely applicable for powerdriven machinery or could be used also on hand-looms. There is another reason for this amendment. We consulted Local Governments and nearly all of them were in favour of reducing the duties on spare parts of handlooms and on hand-looms generally in order to help and encourage the ordinary hand-loom weaving in the villages throughout the country. proposal for alteration in regard to printers' ink gives effects to a recommendation of the Tariff Board designed to remove an existing anomaly in our tariff. The changes in regard to cement and mineral oil are made for this reason. Cement is an article very well suited for specific duty and Government see no reason why that duty should be any less than what has been levied in the last year. I ought to have mentioned before that mineral oil is one of those cases in which a change is desired for sound administrative reasons owing to the difficulty of determining its market value. It also is an article which in nearly every other country in the world is subject to a specific duty. I submit, as the Council will have inferred from this brief recital, that the reasons I have given for these changes are sound and admirable, and I trust that nobody will raise any objection to any one of these changes being made.

THE HONOURABLE THE PRESIDENT: The question is:

"That the Bill further to amend the Indian Tariff Act, 1894, as passed by the Legislative Assembly, be taken into consideration."

The motion was adopted.

Clause 2 was added to the Bill.

The Schedule was added to the Bill.

Clause 1 was added to the Bill.

The Title and the Preamble were added to the Bill.

THE HONOURABLE MR. D. T. CHADWICK: I move that the Bill, as passed by the Legislative Assembly, be passed.

The motion was adopted.

MADRAS CIVIL COURTS (SECOND AMENDMENT) BILL.

THE HONOURABLE MR. S. R. DAS (Law Member): Sir, I move that the Bill further to amend the Madras Civil Courts Act, 1873, as passed by the Legislative Assembly, be taken into consideration.

This is a very short Bill intended to give effect to another of the recommendations of the Civil Justice Committee. Under the present Madras Civil Courts Act, the High Court may authorise a Subordinate Judge or a Munsif to take cognisance of cases of a small cause court nature up to the

[Mr. S. R. Das.]

value of Rs. 500 and Rs. 200, respectively. The Civil Justice Committee recommended that the High Court should have power to increase that to Rs. 1,000 and Rs. 500, respectively. So far as the powers of the subordinate Judge are concerned, we have accepted the recommendations of the Civil Justice Committee as to Rs. 1,000, but as regards the jurisdiction of the Munsif, the Madras Government are of opinion that their jurisdiction should for the present be increased only to Rs. 300, and this Bill gives effect to that.

The motion was adopted.

Clause 2 was added to the Bill.

Clause 1 was added to the Bill.

The Title and the Preamble were added to the Bill.

THE HONOURABLE MR. S. R. DAS: I move that the Bill, as passed by the Legislative Assembly, be passed.

The motion was adopted.

The Council then adjourned till Eleven of the Clock on Monday, the 22nd March, 1926.